

tial commodities that are going up. Every day, day in and day out, the prices are going up. (Interruption).

Now, what I am saying is this. Somebody has said that you have taken away the fundamental Right to strike. I do not think Mr. Chatterjee could have told this. He knows a little more of Constitutional law. In regard to the right to strike the Supreme Court said "yes, you may have the right to demonstrate under Article 19(1) (a) and (b). But certainly you have no right to strike. There is no Fundamental Right to strike. These people, because they do not read much, are not unduly informed; they make up with flamboyancy. They have in effect to destroy their own workers. I was one of those who was against taking property rights out of the Fundamental Rights. In every civilised democratic society, there is a fundamental protection to property. Now, you have taken property out Tomorrow, if you get a Leftist Government, they will expropriate your savings, if you have got any, I may have a little more than you have; they will expropriate them. They will expropriate the pensions, they will cut down wages by wages by half because there is no protection in the Constitution for wages, for savings, for salaries about which my friends are talking so much and in the same way they must have talked about the property being taken out from the Fundamental Rights.

MR. DEPUTY-SPEAKER: You have touched on all points of all Sections.

SHRI FRANK ANTHONY: I would like to end on this note. In to-day's trade unionism, as I have already said that there is competition among trade union leaders. Competition is leading to intemperate demands. Trade unionism is not only chaotic, but it is anarchic. Here are the trade union leaders who are basically anarchists who boast of their capacity to cripple the Government. If they cripple the

Government, they will be crippling the country; and if they cripple the country, they will cripple our defence. And if they cripple our defence, they will destroy the country.

15.20 hrs.

ARREST OF MEMBERS

MR. DEPUTY-SPEAKER: I have an announcement to make, regarding the arrest of Shri A. U. Azmi.

I have to inform the House that the following wireless message dated 14 September 1981 addressed to the Speaker, Lok Sabha has been received from the Sub-Divisional Magistrate, Jaunpur, U.P. today.

"Shri A. U. Azmi, Member Parliament has been arrested on 14 September 1981 at 12.30 hours at Jaunpur under section 151 Cr. P.C. by police and sent to District Jail, Jaunpur, u/s 107/116 Cr. P.C. by Sub-Divisional Magistrate, Jaunpur, a 13.30 hours same day."

I have another announcement regarding the arrest of Shri B. D. Singh.

I have to inform the House that the following wireless message dated 14 September 1981, addressed to Speaker, Lok Sabha, has been received from the Superintendent, Central Jail, Naini, Allahabad, U.P. to-day:

"Shri B. D. Singh, M.P. arrested under section 188 I.P.C. on 14-9-1981 and confined in Central Prison, Naini."

15.22 hrs.

MOTION RE. CONTEMPT OF THE HOUSE

MR. DEPUTY-SPEAKER: As the House is aware, at about 11.40 hours to-day, a visitor calling himself Dudheshwar Roy, son of Shri Brahm Dev threw some papers from the Visi-